

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.142/2000 in
OA No.2467/98

(17)

HON'BLE SHRI JUSTICE V.RAJAGOPALA REDDY, VICE-CHAIRMAN(J)

New Delhi, this the 29th day of May, 2000

Shri Subhash Singh
s/o. Late Sh. Sugar Singh
r/o. RB-1/D, Okhla Railway Colony
New Delhi - 110 020.

.... Applicant

Vs.

The General Manager
Northern Railway
Baroda House
New Delhi.

.... Respondent

ORDER (By Circulation)

By Reddy. J :-

I do not find any error apparent on the face of the record. Having regard to the fact that the applicant was born out of the wedlock, to a woman, while the first wife was alive, I had taken the view, that the applicant was not entitled for compassionate appointment.

2. The applicant had not brought to my notice any grave error or patent mistake in the order.

3. There is no merit in the RA. RA is dismissed, in circulation.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'